

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1192 of 1996

Allahabad this the 10th day of November, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)

R.B. Singh, Son of Sri Ram Chandra Singh, resident of Farsarh Post - Barhalganj, District Gorakhpur, working as Security Guard, Door Darshan Relay Kendra, Deoria.

Applicant

By Advocate Shri B. Tiwari

Versus

1. Union of India through the Secretary, Ministry of Telecommunication, Govt. of India, New Delhi.
2. Station Engineer, Door Darshan Kendra, Azamgarh.

Respondents

By Advocate Shri P. Mathur

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri R.B. Singh has come up seeking relief regarding his leave account and has prayed to set aside the impugned order, copy of which has been annexed as annexure A-1. The controversy relates to a period when the applicant was posted as Security Guard, Doordarshan Relay Kendra, Deoria.

After enforcement of Prasar Bharti Corporation, it

becomes a question of jurisdiction whether it is maintainable before this Tribunal or not in view of the fact that Prasar Bharti Corporation has so far not been notified to be brought under the jurisdiction of the Central Administrative Tribunal, to decide the service dispute of the Corporation and, therefore, the O.A. is no more maintainable before this Tribunal and, therefore, dismissed on the ground of jurisdiction.

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Member (J)

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